

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 41/AM15
SCHEDULED TO BE HELD ON 07.01.2015
(HELD ON 08.01.2015)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 41/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 07.01.2015 (held on 08.01.2015) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 40/AM15 held on 31.12.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-190	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of **adhoc norms** in respect of Advance Authorization No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from firm.

Deferred for three weeks.


डॉ० ललित बि० सिंघल, आई.टी.एस.
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 Ministry of Commerce & Industry Government of India
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Case No. A-191	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.

Deferred for two weeks.

Case No. A-192	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	HQ F. No. 01/87162//00007/AM15/DES-VII	

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product “All Types Steel Truck Radial Tyres (Tube Type)”.

Decision: It was noted that ATMA has furnished information by e-mail dated 11.12.2014 to DIPP under intimation to this office. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-193	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	HQ F. No. 01/87162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: It was noted that ATMA has furnished information by e-mail dated 11.12.2014 to DIPP under intimation to this office. Comments awaited from DIPP.

Deferred for three weeks.

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Case No. A-194	GOVIND RUBBER LTD.	HQ F. No. 01/87/050/00322/AM14/DES-VII	Status: Approved
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 3010097491 dated 10.10.2013	RLA F. No. 30/24/040/00031/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010097492 dated 10.10.2013

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/299/2013-TSW dated 21.11.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY (per 100 kg of export product)
Special Nylon Bicycle Tyres (Coloured) (containing minimum 47.9% rubber content)	7,50,000 kg	1. Natural Rubber / Synthetic Rubber	50.30 kg
		2. Bead Wire	12.00 kg
		3. Carbon Black	18.00 kg
		4. Rubber Chemicals: Antioxidants / Accelerator	3.70 kg
		5. Other Misc. Materials / Chemicals	8.00 kg
		6. Zinc Oxide	1.00 kg
		7. Nylon Tyre Cord Warp Sheet	12.00 kg
		8. LDPE	1.05 kg
		9. Reflective (Reflax) Tape (width 4.7 mm -5.0 mm)	1.05 kg
Note: 1. The CIF value of Import Item No. 4 – Rubber Chemicals shall not exceed 7% of FOB value of exports.			
2. The CIF value of Import Item No. 5 – Other Misc. Materials / Chemicals shall not exceed 2% of FOB value of exports.			
RLA may take consequential action as per Policy / Procedures.			


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Case No. A-195	BAYER MATERIALSCIENCE PVT. LTD.	HQ F. No. 01/87/050/00076/AM15/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0310771923 dated 25.02.2014	RLA F. No. 03/94/040/00978/AM14	

Request: Inclusion of Import Item No. 3 – Triethyl Phosphate left out by NC against Advance Authorization No. 0310771923 dated 25.02.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 23.12.2014.
Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-196	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.12.2014.
Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-197	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.12.2014.
Comments awaited from D/o C&PC.

Deferred for two weeks.

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Case No. A-198	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.12.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-199	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:41/AM15 Dated: 08.01.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 19.12.2014. Comments awaited from D/o C&PC.

Deferred for two weeks.

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ONLINE CASES

1	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:21.01.2015
	Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.			

2	Case No.: 33/46/87-ALC1/2013	Party Name:UTSAV POLYMER PRODUCTS PVT. LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:21.01.2015
	Decision: A D/L No. 46011/9/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 23.09.2014 and 25.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.: 24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	Defer Date:21.01.2015
	Decision: A D/L No. 46011/19/2014-PC.II dated 09.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.: 18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date:21.01.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014 and 24.11.2014. Comments awaited from D/o C&PC.			

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5	Case No.: 32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:21.01.2015
Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

6	Case No.: 39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:21.01.2015
Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

7	Case No.: 18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:21.01.2015
Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

8	Case No.: 8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:21.01.2015
Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

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9	Case No.:2/24/87-ALC1/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:04.02.2015
Decision: A D/L No. 46011/79/2014-PC.II dated 29.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.11.2014 giving 15 days time for submission of information. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

10	Case No.:15/22/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00203/AM15/	RLA File :03/94/040/00165/AM15/	Lic.No/Date:0310785131 11.06.2014	Defer Date:28.01.2015
Decision: In response to D/L dated 08.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

11	Case No.:15/21/87-ALC1/2014	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	Defer Date:21.01.2015
Decision: A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC.				

12	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:21.01.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

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13	Case No.:9/30/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00231/AM15/	RLA File :03/94/040/00263/AM15/	Lic.No/Date:0310786066 26.06.2014	Defer Date:21.01.2015
Decision: In response to D/L dated 18.11.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

14	Case No.:4/21/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:21.01.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

15	Case No.:5/21/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00158/AM15/	RLA File :05/24/040/00124/AM15/	Lic.No/Date:0510389196 27.06.2014	Defer Date:28.01.2015
Decision: A D/L No. 46011/68/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 and 31.12.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.				

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Case No.: 17/30/87-ALC1/2014	Party Name: RALLIS INDIA LIMITED	Meet No/Date: 41/87-ALC1/2014 08.01.2015	Status: Approved
HQ File :01/87/050/00239/AM15/	RLA File :03/95/040/00137/AM15/	Lic.No/Date: 0310786727 11.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/70/2006-PC-II dated 01.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polyetherketoneketone (PEKK) 60 / 40	1 kg	1. Terephthaloyl Chloride (TCL)	0.437 kg
		2. Isopathaloyl Chloride	0.271 kg
		3. Diphenyl Oxide (DPO)	0.587 kg
		4. Methanol	0.295 kg
		5. N-Hexane	0.195 kg
2. Polyetherketoneketone (PEKK) 70 / 30	1 kg	1. Terephthaloyl Chloride (TCL)	0.535 kg
		2. Isopathaloyl Chloride (ICL)	0.192 kg
		3. Diphenyl Oxide (DPO)	0.592 kg
		4. Methanol	0.295 kg
		5. N-Hexane	0.195 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.: 1/18/87-ALC1/2014	Party Name: SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date: 41/87-ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date: 0310786846 15.07.2014	Defer Date: 21.01.2015
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014. Comments awaited from D/o C&PC.			

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Case No.: 7/30/87-ALC1/2014	Party Name: GALA SHRINK FIT	Meet No/Date: 41/87-ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date: 0310786915 16.07.2014	Defer Date: 28.01.2015
Decision: A D/L No. 46011/89/2013-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

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डॉ० ललित बि० सिंघल, आई.टी.एस.
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Case No.: 18/30/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:41/87- ALC1/2014 08.01.2015	Status: Approved
HQ File :01/87/050/00240/AM15/	RLA File :03/95/040/00305/AM15/	Lic.No/Date:0310786991 17.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/9/2011-PC-II dated 23.12.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poster Gloss / Matte / Satin Film 100 / 80 SA (210-290 GSM)	1 Sq Meter	Self Adhesive Printable Vinyl 210-290 GSM	1.11 Sq Meter
RLA may take consequential action as per Policy / Procedures.			

Case No.: 19/30/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:41/87- ALC1/2014 08.01.2015	Status: Approved
HQ File :01/87/050/00241/AM15/	RLA File :03/95/040/00306/AM15/	Lic.No/Date:0310786989 17.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/9/2011-PC-II dated 23.12.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Photo Matte / Gloss PVC 80-100 SA (230-290 GSM)	1 Sq Meter	1. Self Adhesive Printable Vinyl (230-290GSM)	1.15 Sq Meter
		2. Silica	0.0125 kg
		3. Poly Vinyl Purrolidowe	0.0022 kg
		4. Poly Vinyl Alcohol	0.0078 kg
		5. Alumina	0.0125 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:3/18/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	Defer Date:28.01.2015
21			
Decision: RLA, Ludhiana vide letter No. 18/AM-15/Lic/LDH dated 15.10.2014 informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 16/AM14 dated 17.07.2013 (Case No. 12/21/87-ALC1/2012). The Committee considered the above letter in Norms Committee – 7 Meeting No. 31/AM15 held on 29.10.2014 and it was observed that the import item in this case requires specific clearance from Ministry of Environment & Forest. MOEF has been giving clearance with specific conditions. Hence, the advance authorization can not be issued on Repeat Basis. Accordingly, RLA, Ludhiana was requested vide letter dated 25.11.2014 and 01.01.2015 to furnish 4.7 application. Application awaited from RLA, Ludhiana.			

Case No.:2/35/87-ALC1/2014	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00309/AM15/	RLA File :02/24/040/00072/AM15/	Lic.No/Date:0210204539 18.07.2014	Defer Date:21.01.2015
22			
Decision: RLA, Kolkata and firm were requested vide letter dated 23.12.2014 to furnish application expeditiously. Application awaited from RLA, Kolkata and firm.			

Case No.:22/30/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00244/AM15/	RLA File :04/24/040/00085/AM15/	Lic.No/Date:0410159121 30.07.2014	Defer Date:28.01.2015
23			
Decision: A D/L No. 46011/112/2013-PC.II dated 18.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

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24	Case No.:6/32/87-ALC1/2014	Party Name:ANG PLASTICS PVT. LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	Defer Date:28.01.2015
Decision: A D/L No. 46011/69/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.				

25	Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:21.01.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

26	Case No.:9/32/87-ALC1/2014	Party Name:DIMPLE DRUMS & BARRELS PVT.LTD.	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00285/AM15/	RLA File :03/94/040/00414/AM15/	Lic.No/Date:0310788244 21.08.2014	Defer Date:28.01.2015
Decision: A D/L No. 46011/83/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.				

27	Case No.:13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	Defer Date:28.01.2015
Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.				

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Case No.: 15/32/87-ALC1/2014	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 41/87- ALC1/2014 08.01.2015	Status: Approved
HQ File :01/87/050/00291/AM15/	RLA File :03/94/040/00490/AM15/	Lic.No/Date: 0310788699 03.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2014/PC-II dated 23.12.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Synolac E 20245	1 kg	1. Monoethylene Glycol	0.0394 kg
		2. Diethylene Glycol	0.0689 kg
		3. Neopentyl Glycol	0.1354 kg
		4. Adipic Acid	0.0356 kg
		5. Isophthalic Acid	0.2628 kg
		6. Terphthalic Acid	0.1092 kg
		7. Xylene	0.0228 kg
		8. Solvent Naphtha (C 10)	0.3488 kg
		9. Butyl Cellosolve	0.0872 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 1/25/87-ALC1/2014	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date: 41/87- ALC1/2014 08.01.2015	Status: Deferred
HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date: 3010103133 04.09.2014	Defer Date: 28.01.2015

Decision: RLA, Ludhiana vide letter No. 18/AM-15/Lic/LDH dated 15.10.2014 informed that the advance authorization was issued to firm on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 16/AM14 dated 17.07.2013 (Case No. 12/21/87-ALC1/2012). The Committee considered the above letter in Norms Committee – 7 Meeting No. 31/AM15 held on 29.10.2014 and it was observed that the import item in this case requires specific clearance from Ministry of Environment & Forest. MOEF has been giving clearance with specific conditions. Hence, the advance authorization can not be issued on Repeat Basis. Accordingly, RLA, Ludhiana was requested vide letter dated 25.11.2014 and 01.01.2015 to furnish 4.7 application. Application awaited from RLA, Ludhiana.

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30	Case No.:21/32/87-ALC1/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00297/AM15/	RLA File :03/95/040/00472/AM15/	Lic.No/Date:0310788726 04.09.2014	Defer Date:28.01.2015
	Decision: A D/L No. 46011/87/2014-PC.II dated 10.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

31	Case No.:20/32/87-ALC1/2014	Party Name:RISHI TECHTEX LTD	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:28.01.2015
	Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

32	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	Defer Date:28.01.2015
	Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

33	Case No.:25/32/87-ALC1/2014	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00301/AM15/	RLA File :30/24/040/00031/AM15/	Lic.No/Date:3010103139 05.09.2014	Defer Date:28.01.2015
	Decision: A D/L No. 46011/49/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.01.2015 giving 15 days time for submission of information. Reply awaited from firm.			

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34	Case No.:47/30/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00269/AM15/	RLA File :34/24/040/00145/AM15/	Lic.No/Date:3410040542 12.09.2014	Defer Date:28.01.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

35	Case No.:26/32/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00302/AM15/	RLA File :34/24/040/00153/AM15/	Lic.No/Date:3410040569 23.09.2014	Defer Date:28.01.2015
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

36	Case No.:1/28/87-ALC1/2014	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:41/87-ALC1/2014 08.01.2015	Status: Deferred
	HQ File :01/87/050/00222/AM15/	RLA File :08/24/040/00164/AM15/	Lic.No/Date:0810133427 24.09.2014	Defer Date:28.01.2015
Firm in the application stated that the said Advance authorization is obtained on repeat basis as per the norms fixed by NC in its M.No.20/80 dated 26.12.2012. It has been observed that said minutes concern to NC-I. Committee decided to clarify the matter from, RA				

Meeting ended with thanks to Chair and all participants.

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